

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **02.05.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : (Veasons Energy Systems Pvt Ltd)

**MAIN PETITION NUMBER** : CP/510/IB/2017

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/1037(CHE)2024

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**ORDER**

Present: Ld. Counsel Ms. Sangamithra Loganathan for the Applicant /  
Liquidator.

This application has been filed to take on record the 20<sup>th</sup> progress  
report for the quarter ended 31.03.2024.

Ld. Counsel submits that extended timeline is going to expire on  
05.06.2024. Some applications are listed on 09.05.2024.

Liquidator is directed to complete the process within the extended  
timeline presuming that no further extension will be given

Report is taken on record, subject to all just exceptions.

IA/(IBC)/1037(CHE)/2024 is accordingly **disposed of**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)